

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.424 OF 2003

in

O.A. No.1422 OF 2003

New Delhi, this the 28th day of April, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri S.P. Handa,
son of Shri D.D. Handa,
resident of House No.110/1-D, Ward IX,
Gali No.7, West Azad Nagar, Delhi-110051.

.....Applicant

(By Advocate : None)

Versus

1. Shri Rajinder Kumar
Director of Education
Old Secretary, Delhi-110054.

2. Ms.Gita Sagar, Secretary,
Ministry of Education, Old Secretariat,
Delhi-54.

3. Shri R.S. Khokhar,
Deputy Director of Education,
Rani Garden, Delhi-110054.

4. Shri R.N. Sharma,
Education Officer, Zone-III,
Deputy Director of Education,
Rani Garden, Delhi-110031.

.....Respondents

(By Advocate : Shri George Paracken)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel of respondents has filed a copy of order dated 20.11.2003 in compliance of Tribunal's directions contained in order dated 30.5.2003. Respondents have been directed by Tribunal to pass a speaking order on the representations of the applicant. Respondents have passed an order dated 20.11.2003 in compliance of the Tribunal's directions. Explaining the reason for delay in compliance of

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Tribunal's directions, learned counsel expressed regrets on the part of respondents and tendered unconditional apology.

2. In the light of the above, Contempt Petition is dropped. Notices to the respondents are discharged. In case, applicant is still aggrieved on the action taken by the respondents, he shall have liberty.

S. Raju
(SHANKER RAJU)
MEMBER (J)

V.K. Majotra
(V.K. MAJOTRA) 28.4.04
VICE CHAIRMAN(A)

cc.